Written Ans. to Std.

and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. Ministry of Home Affairs has issued an advisory to all States/UTs for taking prompt and strict action against miscreants who take law into their own hands in the name of protection of cow *vide* advisory dated 09.08.2016. An advisory dated 04.07.2018 on the issue of recent incident of lynching of persons by mobs in some States, fuelled by rumours of lifting/kidnapping of children was issued to the States and UTs wherein State Governments and UT Administrations have been advised to keep watch for early detection of such trends having potential for violence, and take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands. An advisory was also issued on 23.07.2018 to the State Governments/UTs in pursuance to the Hon'ble Supreme Court's Judgement dated 17.07.2018 in Writ Petition (Civil) No. 754/2016, incorporating the key directions of the Hon'ble Supreme Court. Copies of these Advisories are available on Ministry of Home Affairs' website: *https://mha.gov.in.*

The Hon'ble Supreme Court in its Judgement dated 17.07.2018 has, *inter alia*, recommended the Parliament to create a separate offence for lynching and provide adequate punishment for the same.

In order to formulate appropriate measures to address the situation, Government has set up a high level Committee chaired by the Union Home Secretary to deliberate in the matter and make recommendations. The Secretary, Department of Justice, Secretary, Department of Legal Affairs, Secretary, Legislative Department and Secretary, Social Justice and Empowerment are the members of the Committee. Government has further decided to constitute a Group of Ministers headed by the Union Home Minister to consider the recommendations of the high level Committee. The Minister of External Affairs; Minister of Road Transport and Highways; Shipping; Water Resources, River Development and Ganga Rejuvenation; Minister of Law and Justice and the Minister of Social Justice and Empowerment are the members of Group of Ministers.

Projects for oil and gas infrastructure in Goa

*238. SHRI VINAY DINU TENDULKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the progress of various ongoing projects of Government for better petroleum, oil and natural gas related infrastructure in Goa, the details of district-wise progress and the reasons for inadequate pace of implementation in certain districts of the State; (b) the estimate of livelihood opportunities made available through new infrastructure projects implemented in the State after June, 2014; and

(c) the comparative figures of amount spent on petroleum, oil and natural gas related projects implemented in Goa between 2009 to 2014 and 2014 to 2017?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) District-wise details of ongoing projects of oil and gas Public Sector Undertakings/JVs in the State of Goa are given in the Statement (*See* below). Some of the issues/constraints faced in carrying out various project works include: (a) delay in grant of laying permission by PWD/Municipalities/Panchayats (b) delay in receipt of statutory approvals (c) ban on digging activities and (d) stalling of work due to monsoon.

(b) and (c) The oil and natural gas projects undertaken in the State of Goa during 2009-14 was of ₹ 103.11 crore. During 2014-17, the oil and gas projects worth ₹ 327.56 crore have been awarded and are at different stages of implementation.

Statement

Sl	CPSE/JV	Project Name	Project	Name of
No			Cost	Districts
			(₹ crore)	
1.	Indian Oil-Adani Gas	Development of City	208.36	South Goa
	Pvt. Ltd. (IOAGPL)	Gas Distribution Project		
2.	Goa Natural Gas (P).	Development of City	119.2	North Goa
	Ltd. [a Joint Venture	Gas Distribution Project		District and
	of Bharat Petroleum			Ponda
	Corporation Limited			
	(BPCL) and GAIL			
	GAS Limited (GGL)]			
3.	GAIL	4" x 31 km pipeline in	11.88	North Goa
		North Goa district to		
		supply gas to M/s Goa		
		Glass Fibre from Dabhol-		
		Bengaluru Pipeline.		

Projects for oil and gas infras tructure in Goa